


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 35030-140 /Rules /Gaz/2023

Dated 02 MAY 2023

Copy forwarded along with its enclosures for information to:-

1. All the Judicial Officers of Central District, Tis Hazari Courts, Delhi.
2. The AO(J)/Branch In-Charge, General Branch, Computer Branch, Facilitation Centre, Filing Section (Central), Accounts Branch (Central), office of ACJ (Central), Office of CMM (Central), Nazarat Branch, Record Room (Civil /Sessions), Central, Tis Hazari Courts, Delhi.
3. The PS/Reader to Ld. Pr. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
4. The Website Committee (English / Hindi), Tis Hazari Courts, Delhi.


(KAVERI BAWEJA)

District Judge (Commercial Court)
Officer In-charge (Judicial Branch Central)
For Principal District & Sessions Judge (Hqs)
Delhi

HIGH COURT OF DELHI AT NEW DELHI

No. 95 /Rules/DHC

Dated: 27.04.2023

Copy of Notification No. 33/Rules/DHC dated 15.04.2023, as published in Delhi Gazette Extraordinary Part II, Section I, No. 09 (NCTD No. 20) dated 17.04.2023, regarding amendment in Part E of Chapter 14 of High Court Rules & Orders, Volume I and Part H of Chapter 25 of High Court Rules & Orders, Volume III, is hereby circulated for information.

(SYED ZISHAN ALI WARSI)
JOINT REGISTRAR (RULES)

Endst. No. 242-267 /Rules/DHC/2023

Dated: 27.04.2023

Copy forwarded for information to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi.
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi.
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
16. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex.
17. The Member Secretary, Delhi State Legal Service Authority, Patiala House Courts, New Delhi with the request to forward a copy of the Notification/Practice Directions to the Secretaries of all the eleven District Legal Services Authorities.
18. The Secretary, Delhi High Court Legal Services Committee.
19. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification on the website of Delhi District Court.
20. Registrar-cum-Secretary to Hon'ble the Chief Justice.
21. All Registrars/OSDs/Joint Registrars.
22. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
23. Joint Director (IT) with the request to upload the Notification on the Intranet of this Court.
24. Librarian, Delhi High Court.
25. Private Secretaries to Hon'ble Judges for kind perusal of His Lordships.
26. Guard File.

(MEENAKSHI PANT)
DEPUTY REGISTRAR (RULES)

Jud. Sec.

J. 283 (H.C.)
29/04/23

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र
Delhi Gazette



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भाग II—I

PART II—I

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

दिल्ली उच्च न्यायालय: नई दिल्ली

अधिसूचना

दिल्ली, 15 अप्रैल, 2023

सं. 33 /नियम/ डी.एच.सी.— दिल्ली उच्च न्यायालय अधिनियम, 1966 (1966 का अधिनियम 26) की धारा 7 सहपठित भारतीय संविधान के अनुच्छेद 227 के द्वारा प्रदत्त शक्तियों तथा इस निमित्त समर्थ बनाने वाली अन्य सभी शक्तियों का प्रयोग करते हुए, दिल्ली उच्च न्यायालय, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के पूर्व अनुमोदन से, एतद् द्वारा उच्च न्यायालय नियम एवं आदेश, खंड I के अध्याय 14 के भाग ड एवं उच्च न्यायालय नियम एवं आदेश, खंड III के अध्याय 25 के भाग ज में निम्नलिखित संशोधन करता है:-

I. निम्नलिखित नियम को उच्च न्यायालय नियम एवं आदेश, खंड I के अध्याय 14 के भाग ड के वर्तमान नियम 6 के उपरांत नियम 7 के रूप में प्रस्तुत किया जाएगा:-

"7. इलेक्ट्रॉनिक अभिलेखों का शीघ्र और सुरक्षित संचारण (FASTER):

इलेक्ट्रॉनिक अभिलेखों का शीघ्र और सुरक्षित संचारण (FASTER) प्रणाली के माध्यम से प्रेषित अंतरिम आदेश, स्थगन आदेश, और न्यायालय की कार्यवाही के अभिलेख की ई-प्रमाणित प्रतिलिपियां उनमें निहित निर्देशों के अनुपालन के लिए मान्य होंगी।"

II. निम्नलिखित नियम को उच्च न्यायालय नियम एवं आदेश, खंड III के अध्याय 25 के भाग ज के वर्तमान नियम 6 के उपरांत नियम 7 के रूप में प्रस्तुत किया जाएगा:-

"7. इलेक्ट्रॉनिक अभिलेखों का शीघ्र और सुरक्षित संचारण (FASTER):

इलेक्ट्रॉनिक अभिलेखों का शीघ्र और सुरक्षित संचारण (FASTER) प्रणाली के माध्यम से प्रेषित अंतरिम आदेश, स्थगन आदेश, जमानत आदेश और न्यायालय की कार्यवाही के अभिलेख की ई-प्रमाणित प्रतिलिपियां उनमें निहित निर्देशों के अनुपालन के लिए मान्य होंगी।"

नोट: ये संशोधन राजपत्र में इनके प्रकाशन की तिथि से लागू होंगे।

रविंदर डुडेजा, महानिबंधक

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

Delhi, the 15th April, 2023

No. 33/Rules/DHC.—In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Article 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the National Capital Territory of Delhi, hereby makes the following amendments in Part E of Chapter 14 of High Court Rules & Orders, Volume I AND Part H of Chapter 25 of High Court Rules & Orders, Volume III:-

I. The following Rule shall be introduced as Rule 7 after the existing Rule 6 of Part E of Chapter 14 of Delhi High Court Rules & Orders, Volume I:-

"7. Fast and Secured Transmission of Electronic Records (FASTER):

The e-authenticated copies of the interim orders, stay orders and record of proceedings of the courts transmitted through Fast and Secured Transmission of Electronic Records (FASTER) System shall be valid for compliance of the direction contained therein."

II. The following Rule shall be introduced as Rule 7 after the existing Rule 6 of Part H of Chapter 25 of Delhi High Court Rules & Orders, Volume III:-

"7. Fast and Secured Transmission of Electronic Records (FASTER):

The e-authenticated copies of the interim orders, stay orders, bail orders and record of proceedings of the courts transmitted through Fast and Secured Transmission of Electronic Records (FASTER) System shall be valid for compliance of the direction contained therein."

Note: this amendment shall come into force from the date of its publication in the gazette.

RAVINDER DUDEJA, Registrar General